

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ _____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kamrup (M), Guwahati

Dated Guwahati, the _____ September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJK/10670 dated 21.09.2022

Madam,

With reference to the above, I am directed to inform you that Shri Navneet Kashyap, Munsiff No. 2, Kamrup (M), Guwahati has been allowed to avail LTC for the block period of 2018-2021 (by way of **carry forward**) w.e.f. 10.10.2022 to 18.10.2022 to visit Jammu & Kashmir, via Delhi by the shortest possible route, as per existing Rules.

Shri Kashyap may be informed accordingly.

Thanking you.

Yours faithfully,


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 8558-8561

/A, dated- 28.9.22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Navneet Kashyap, Munsiff No. 2, Kamrup (M), Guwahati, for information with reference to his letter dated 21.09.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)